

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.936/(MAH)/2017  
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2017

NAME OF THE PARTIES: Navinya Shipping Services Pvt.Ltd.  
V/s.  
Ace Resources & Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1. Balaji Harish  
Iyer a/w  
~~for~~ Ridhi Nyari

**ORDER**

for the T.C.P. NO. 936/I&BP/NCLT/MB/MAH/2017

Ridhi Nyari

1. The Learned Representatives of the Petitioner is present.
2. The Matter is transferred from the Hon'ble High Court under the provisions of Section 433(e) of the Old Act.
3. The Petitioner is represented by Mr. Balaji Harish Iyer. Since the matter is listed for the first time, therefore, required to comply with the provisions of the Insolvency and Bankruptcy Code, 2016. The Petitioner has stated that he is an Operational Creditor.
4. The matter is adjourned to **23<sup>rd</sup> June, 2017.**

**Dated: 03.05.2017**

sd/-  
**M.K. Shrawat**  
**Member (Judicial)**